

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G SWRIT PETITION (CIVIL) Diary No. 46862/2024

RAVINDER KUMAR SHARMA

Petitioner(s)

VERSUS

LIEUTENANT GOVERNOR OF JAMMU AND KASHMIR &amp; ORS.

Respondent(s)

Date : 14-10-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJIV KHANNA  
HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s) Dr. Abhishek Manu Singhvi, Sr. Adv.  
Mr. Sunil Fernandes, Sr. Adv.  
Mr. Muhammad Ali Khan, Adv.  
Mr. Omar Hoda, Adv.  
Mr. Amit Bhandari, Adv.  
Ms. Eesha Bakshi, Adv.  
Mr. Uday Bhatia, Adv.  
Mr. Kamran Khan, Adv.  
Mr. Arjun Sharma, Adv.  
Ms. Gurbani Bhatia, Adv.  
Ms. A Reyna Shruti, Adv.  
Mr. Abishek Jebaraj, AOR

For Respondent(s)

UPON hearing the counsel, the Court made the following  
O R D E R

We are not inclined to entertain the present petition under Article 32 of the Constitution of India, but give liberty to the petitioner to approach the jurisdictional High Court by way of a petition under Article 226 of the Constitution of India.

Recording the aforesaid, the writ petition is dismissed as not entertained.

We, however, clarify that we have not expressed any opinion on the merits of the case.

(DEEPAK GUGLANI)  
AR-cum-PS(R.S. NARAYANAN)  
ASSISTANT REGISTRAR